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## **GENERAL INSTRUCTIONS TO THE APPLICANTS**

1. Applicant shall read all the instructions carefully before submitting Online application, so as to avoid mistakes/rejection.
2. The selection is through Competitive Written Examination (Preliminary Examination, Main Examination and Viva-voce). Applicant is advised to go through carefully the Karnataka Judicial Service (Recruitment) Rules, 2004 and Amendment Rules 2011, 2015 and 2016 published in the Karnataka Gazette Part-IVA (Extraordinary) dated 09.09.2005, 11.07.2011, 12.03.2015 and 26.04.2016.
3. Applicant is advised to go through carefully the orders of the Government of Karnataka made under Articles 16(4) and 16(4A) of the Constitution and in particular, Order No.DPAR 08 SBC 95 dated 20.06.1995, Order No.DPAR 01 SBC 2022 dated 28.12.2022 and Order No.DPAR 02 SBC 2023 dated 08.03.2023 and other related Government orders which are in force.
4. Applicant shall compulsorily provide his/her **Mobile Number and valid E-mail ID**, for communication at relevant columns while submitting online application. The Authority is not responsible for non-receipt of SMS or E-mail. Further, no letter correspondence with the Authority shall be entertained.
5. To avoid last minute rush, the applicant is advised to submit the online application well in advance. The website will accept the application round the clock till 11.59 p.m. of 17.11.2023.

**Last dates:**

**To register/submit online applications: 17.11.2023 till 11.59 P.M.**

**To make online payment of fee through Net Banking/Credit Card/Debit Card/UPI: 18.11.2023 till 11.59 P.M.**

6. The List of eligible applicants for Preliminary Examination, Main Examination and Viva-voce will be announced on the High Court of Karnataka website: <http://karnatakajudiciary.kar.nic.in/recruitment.php>
7. Intimation will be sent to the eligible applicants through SMS and Email. The List of eligible applicants for Preliminary Examination, Main Examination and viva-voce will also be notified on the High Court of Karnataka website: <http://karnatakajudiciary.kar.nic.in/recruitment.php> For downloading the Admission Card/Call letter, the applicant shall visit the above said website.
8. Applicant shall appear for the Preliminary Examination, Main Examination and also for viva-voce if called for, at their own expenses at the place and time decided and notified by the High Court of Karnataka.

9. Applicant shall produce the Admission Card while appearing for the Preliminary Examination, Main Examination and Call letter for Viva-voce, for verification.
10. Applicant shall possess all the Original Testimonials mentioned below at the time of submitting online application and the same shall be produced along with three sets of self-attested photo copies while appearing for Viva-voce, for verification:
  - a) Online application.
  - b) Enrolment Certificate and Identity card issued by the Bar Council.
  - c) Practicing certificate issued by the Presiding Officer of the Court where the applicant is practicing.
  - d) SSLC or equivalent certificate showing the date of birth.
  - e) Degree and Law Degree Marks Cards and Convocation certificates.
  - f) Caste certificates.
  - g) Certificates for claiming any reservation.
  - h) Two Character certificates, one from the Principal of the College or Institution in which the applicant last studied with study details and one from a respectable person not related to the applicant but well acquainted with him/her (recently obtained).
  - i) Certificate of release or discharge from military service, in case of Ex-servicemen.
11. Applicant shall pay the prescribed examination fee as mentioned in the Notification, through online payment only.
12. Applicant shall scan his/her latest passport size photograph with white background (having 5 cm of length X 3.6 cm of breadth with max. size 50 kb) and signature on white paper in black ball point pen (having 2.5cm of length X 7.5 cm of breadth with max. size 25 kb) in jpg format only and upload the same, while submitting the online application. The jpg image should be clear and visible, else the application will not be considered.
13. Applicant is not required to upload any original or attested copies of the documents/certificates at the time of submitting the online application.
14. While applying online application, the applicant shall ensure that he/she fulfills the eligibility and other norms as mentioned above and that the particulars furnished by him/her are correct in all respects. In case, it is found at any stage of recruitment that applicant does not fulfill the eligibility norms and/or that he/she has suppressed/twisted or truncated any materials facts, his/her candidature will stand cancelled. If any of these shortcomings are found even after appointment, his/her appointment shall be liable to be terminated. Furnishing of wrong, incomplete and incorrect information would not only lead to disqualification but also liable for criminal prosecution.

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